

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,  
ORDER SHEET**

COURT NO. : 115/05/2019 O.A./260/310/2019 LADESH NAYAK

-V/S-

ALL INDIA RADIO ITEM NO:15 FOR APPLICANTS(S) Adv. : Mr. K.C. Kanungo

FOR RESPONDENTS(S) Adv.: Mr. B.P. Nayak

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents. Registry is directed to reflect the name of Mr. B.P. Nayak, Ld. Counsel for the respondents in the future cause list.</p> <p>Applicant's grievance is that although his promotion to UDC was antedated but subsequent promotion to Head Clerk under PH quota has not been antedated in spite of the fact that he has filed representation dated 18.03.2019 (Annexure-A/9) series pending with the respondents. He further submitted that the DPC is going to be held for the subsequent promotion. If the applicant's case will not be considered for antedating his promotion to Head Clerk on PH quota his interest will be adversely affected.</p>
	<p>Ld. Counsel for the respondents submits that no decision has been taken by the respondents to fix the date of holding the DPC meeting.</p>
	<p>In view of the above submissions and taking note of the fact that the representation dated 18.03.2019 (Annexure-A/9) series filed by the applicant is pending with the respondents and without expressing any opinion on the merit of this case, the O.A. is disposed of at this stage with a direction to Respondent No.2/competent authority to consider the representation dated 18.03.2019 (Annexure-A/9) series of the applicant for</p>

antedating his promotion under PH quota as per the law if pending as on date and dispose of the same by passing a speaking and reasoned order and a copy of such order be communicated to the applicant within a period of one month from the date of receipt of copy of this order. Till decision is taken on the representation of the applicant, if DPC for subsequent promotion for A.O. is held then one post shall not be filled up till decision on the representation of the applicant is taken.

Applicant is at liberty to send copy of this order along with earlier representation (Annexure-A/9) series and paper books of the O.A. to the competent authority.

The O.A. is disposed of at this stage accordingly. No costs.

Copy of this order be given to Ld. Counsels for both the sides.

( SWARUP KUMAR MISHRA MEMBER (J)	( GOKUL CHANDRA PATI) MEMBER (A)
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